

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

TUESDAY, THE 21st DAY OF APRIL 2020/1st VAISAKHA , 1942

CrI.M.C TMP No.2 of 2020

Crime No.379/2016 of Koduvally Police Station in Kozhikode District and the proceedings in S.C.No. 24 of 2020 on the files of the IVth Additional District & Sessions Court, Kozhikode)

**Petitioner/Accused No.4 in the crime:**

Muhammed Ajnas.K.K.,  
S/o.Abdul Razak, aged 24 years,  
Thazhekoodathankandy,  
Parannoor.P.O., Kozhikode, Pin-673 585.  
By Adv. Mathew Kuriakose

**Respondents/State & Victims:**

1. State of Kerala,  
(Crime No.379/2016 of Koduvally Police Station),  
represented by the Public Prosecutor,  
High Court of Kerala, High Court.P.O., Ernakulam – 682 031.
2. Nidhin, aged 28 years,  
S/o.Purushothaman, Konnady House,  
Parannoor.P.O., Kozhikkode District, Pin-673 585.
3. Midhilesh, aged 29 years,  
S/o.Balan, Koodathankandy House,  
Parannoor.P.O., Kozhikkode District, Pin-673 585.
4. Sharafudheen, aged 35 years,  
S/o.Muhammed, Karakunnummel House,  
Parannoor.P.O., Kozhikkode District, Pin-673 585.

R1 – By Public Prosecutor

R2 to 4 – By Adv. Krishnakumar J. Adoor (K.428) (K-731/11)

THIS CrI.M.C HAVING COME UP FOR ORDERS ON 21.04.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**C.S.DIAS, J.**

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**CrI.M.C TMP No. 2 of 2020**

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**Dated this the 21<sup>st</sup> day of April, 2020.**

**ORDER**

The learned Public Prosecutor seeks time for instructions. The learned Public Prosecutor shall also ascertain the genuineness of Annexures B to D affidavits filed by the respondents 2 to 4.

Call on 24.4.2020.

**C.S.DIAS  
JUDGE**

sks/21.4.2020

